

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 28 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09/07/2024 in the W.P.No. 16812 of 2024 on the file of the High Court.

Between:

1. Smt. Ruqia Fatima, W/o. Kaleemuddin Quadri, Age 71 years, Occ Housewife, R/o. H. No. 19- 5- 19, Kishan Bagh, Hyderabad.
2. Smt. Ameena Fatima, W/o. Hamid Hussaini, Age 68 years, Occ Housewife, R/o. H. No. 5- 9- 1069, Gunfoundry, Hyderabad.
3. Smt. Zaiharah Fatima, W/o. Laic Md. Iqbal, Age 66 years, Occ Housewife, R/o. H. No. 10- 5- 3/2/1/E, Masab Tank, Hyderabad.
4. Smt. Sugara Fatima, W/o. Nadeem, Age 61 years, Occ Housewife, R/o. H. No. 8- 2- 399/A/2, Road No. 5, Banjara Hills, Hyderabad
5. Syed Akbar Nizamuddin Hussaini, S/o Late. Syed Qutubuddin Hussaini, Age 67 years, Occupation Business, R/o. H. No. 5- 6- 535, Nampally, Hyderabad.
6. Syed Alimuddin Hussaini, S/o, Late Syed Qutubuddin Hussaini, Age 57 years, Occ Business, R/o H. No. 5- 5- 535, Nampally, Hyderabad
7. Syed Samsamuddin Hussaini, S/o Late Syed Hashim Hussaini age 48 years, Occupation Business, R/o H. No. 5- 6- 530, Nampally, Hyderabad
8. Syed Ethashamuddin Hussaini, S/o. Late Syed Hashim Hussaini, Age 43 years, Occ Business, R/o. H. No. 5- 6- 530, Nampally, Hyderabad.
9. Smt. Imtiyaz Banu, W/o. Syed Alahaq Ahmed, Age 47 years, Occ Housewife, R/o. H. No. 5- 6- 530, Nampally. Hyderabad
10. Syed Sabir Hussaini, S/o. Late Syed Zainulabeddin Hussaini, Age 59 years, Occ Business, R/o. H. No. 20- 4- 1162, Charminar, Hyderabad
11. Smt. Akber Fatima, W/o. Syed Akber Nizamuddin Hussaini, Age 57 years, Occ - Housewife Daughter of Late Syed Zainulabeddin Hussaini, R/o. Nampally, Hyderabad.
12. Smt. Moinunnisa Begum, W/o. Mohd. Khaleque, Age 68 years. Occ Housewife legal heirs of Late Azizunnisa Begum R/o. Masab Tank, Hyderabad.

13. Smt. Shamasunnisa Begum, W/o. Zahed Ali Khan, Age 59 years, Occ Housewife, Legal heirs of Late Azizunnisa Begum R/o. Mir Alam Tank, Hyderabad
 14. Zahid Ali Khan, S/o Late Abid Ali Khan, Age 71 years, Occ Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank, Hyderabad
 15. Shahid Ali Khan, S/o Late Abid Ali Khan, Age 68 years, Occ Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank, Hyderabad.
 16. Smt. Sabera Fatima, D/o. Late Abdul Khader, Age 57 years, Occ Housewife, legal heir of Late Butul Fatima R/o. Nampally, Hyderabad,
 17. Sakeena Fatima, W/o Shaik Osman, age 42 years, Occupation Housewife, R/o H. No. 5- 6- 530, Nampally. Hyderabad
- Petitioners are represented by their GPA Holder Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini, Age 38 years Occ. Business R/o 8- 2- 602/38/2, Road No. 10, Banjara Hills, Hyderabad.
18. Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini, Age 38 years Occ. Business R/o 8- 2- 602/38/2, Road No. 10, Banjara Hills, Hyderabad.

...APPELLANT(S)

AND

1. Male Sushmitha, W/o. Male Srinivasa Reddy, Aged About 39 years, Occ House Wife, R/o. Plot No. 72/A, Saraswathi nagar, Near PMR Law College, L. B. Nagar, Saroornagar, Ranga Reddy District- 507002, Telangana State
2. The State of Telangana, Rep by its Principal Secretary Revenue (Registration and Stamps) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad.
3. The District Registrar, Ranga Reddy.
4. The Sub Registrar, Pedda Amberpet, Ranga Reddy District.

...RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of order passed in WP No. 16812 of 2024 dated 09- 07- 2024 pending disposal of the writ appeal and pass such other order or orders as this Hon'ble Court deems fit in the interest of justice and equity.

Counsel for the Appellants: MS. SAGARIKA LOYA

Counsel for the Respondent No.1: RAJESH MADDY

**Counsel for the Respondent Nos.2 to 4: SRII MURALIDHAR REDDY KATRAM,
GP FOR REVENUE(STAMPS AND REGISTRATION)**

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.28 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Sagarika Loya, learned counsel for the appellants.

Mr. Rajesh Maddy, learned counsel for the respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader Revenue (Stamps and Registration) for the respondents No.2 to 4.

2. This intra court appeal is filed against the order dated 09.07.2024 passed in W.P.No.16812 of 2024.

3. Admittedly, the appellants are not parties to the order which has been impugned in this intra court appeal. The aforesaid order, therefore, does not bind the appellants.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of Andhra Pradesh**², the appellants have the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellants to seek review of the order dated 09.07.2024 passed by the learned Single Judge.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

¹ AIR 1963 SC 1909
² 2003 (4) ALD 449 (DB)

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SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary Revenue (Registration and Stamps) Department, The State of Telangana, Dr B R Ambedkar Telangana State Secretariat Hyderabad.
2. The District Registrar, Ranga Reddy.
3. The Sub Registrar, Pedda Amberpet, Ranga Reddy District.
4. One CC to Ms. Sagarika Loya, Advocate [OPUC]
5. One CC to Sri Rajesh Maddy, Advocate [OPUC]
6. Two CC to The GP for Revenue(Stamps and Registration), High Court for the State of Telangana, at Hyderabad[OUT]
7. Two CD Copies

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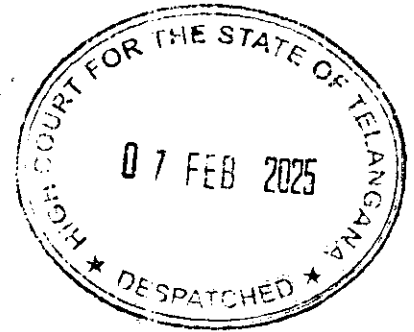
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HIGH COURT

DATED:07/01/2025

JUDGMENT

WA.No.28 of 2025



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(10)

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28/1/25